

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I A- No. 204 of 2012 in
Appeal No. 188 of 2011**

Dated :2nd July, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

LANCO Budhil Hydro Power Pvt. Ltd. ... Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors. ...Respondent(s)

PTC India Ltd. ...Applicant(s)

**Counsel for the Appellant (s): Mr. Akhil Sibal
Mr. Anuj Berry**

**Counsel for the Respondent (s):Mr. Apoorve Karol,
Mr. Chirag Kher for R.2**

**Counsel for the Applicant/ (s): Mr. Parag Tripathi, Sr. Adv. with
Respondent No.3 Mr. Varun Pathak, Mr. Shadan Farasat
Mr. A. Ganguli**

ORDER

We have heard the learned counsel for the parties.

Already a note has been supplied by the Applicant-
Respondent No.3. The learned counsel for the Appellant and the
Respondent No.2 seeks some time to file the notes by way of reply.

Accordingly, they are directed to file the same on or before 09.07.2012 after serving copy on the other side.

Orders are Reserved.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Ts/vs